(Translation)

## Control over Private Hospitals

- 149. SHRI DADA BABURAO PARANJPE: Will the PRIME MINISTER be pleased to state:
- (a) whether the Government are helpless before the lobby of private hospitals as no rates for operation saline, beds, various tests, X-ray etc. have been fixed in these hospitals, and everything is kept confidential till the time of discharge of the patient and the charges are decided according to the condition of the patient;
- (b) if so, whether any steps are being taken by the Union Government for regulating the activities of private hospitals; and
- (c) if so, the details thereof and the time by which a final decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (c) 'Health' being a State subject, it is for respective State Governments to regulate functioning of private hospitals. Some of the State Governments including Government of National Capital Territory of Delhi do have their own law/rules including land use laws for regulating private medical establishments. Under Rule 3 of the Delhi Nursing Home Act, 1953, Nursing Homes in Delhi are required to display their schedule of charges at the Reception.

## Supply of Spurious Medicines in CGHS Dispensaries

- 150. SHRI BRAHMANAND MANDAL: Will the PRIME MINISTER be pleased to state:
- (a) the authority of whose direction CGHS dispensaries are purchasing the spurious and ineffective medicines instead of the medicines of the famous and genuine medicine producing companies;
- (b) whether the Government would ensure that only genuine medicines of famous and established companies be disbursed by the dispensaries;
- (c) if so, the time by which such arrangement is likely to be made and if not, the reasons therefor;
- (d) whether these genuine medicines of famous companies would be made available through local purchase to the Central Government employees;
- (e) if so, the time by which this provision is likely to be made effective and if not, the reasons therefor; and
- (f) the manner in which the Government propose to compensate the people occuring physical losses and loss of life due to consumption of spurious medicines?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI RENUKA CHOWDHURY): (a) to (f) CGHS procures all medicines listed in the formulary from the Govt. Medical Stores Depot

(GMSD), with a certificate that they are pre-tested and of standard quality. The medicines in the CGHS formulary are included in the formulary on the recommendation of a Committee consisting of Specialists of different disciplines and reviewed from time to time. In case of any specific medicine prescribed by the Specialist not being available, the same is purchased through local chemist against the prescription of the individual for supply to the beneficiary. [English]

## Return of Migrants

- 151. SHRI CHAMAN LAL GUPTA: Will the PRIME MINISTER be pleased to state:
- (a) whether any scheme has been evolved for the return of migrants of Kashmir;
  - (b) if so, the details thereof;
  - (c) if not, the reasons therefor;
- (d) the exgratia relief being paid to migrants per month and the expenditure being incurred on various accounts during each of the last three years and also during the current year;
- (e) whether the Government are also aware that exgratia relief drawn for migrants is not being given to all migrants; and
- (f) if so, the details thereof alongwith the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN):
(a) to (c) With the taking over of a popular Government, after successful conduct of Assembly Elections in the State, in October 1996, the State Government has been preparing an action plan for return of Kashmiri migrants to their native places. The State Government have informed that the process is likely to take some time as the problem has to be tackled on a politico-economic basis. The State Government has constituted an apex level Committee under the Chairmanship of Revenue, Relief and Rehabilitation Minister and a Sub-Committee headed by the Financial Commissioner (Planning & Development), to draw up an action plan.

(d) Various State Governments/UTs provide relief to migrants residing there as per norms/rules in vogue and as per their resources. As per available information, the expenditure on relief incurred by various States/UTs in three years from 1993-94 to 1995-96 is as follows:-

Year	Amount spent in Lakhs
1993-94	3053-37
1994-95	3941.27
1995-96	3554.23